

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

I.A. No. 2078 of 2026

In

Company Appeal (AT) (Insolvency) No. 1933 of 2025

IN THE MATTER OF:

Chirag Pittie & Anr.

...Applicant

Versus

**Mukesh Verma,
(RP, Shrivallabh Pittie Industries Ltd.)**

...Respondent

Present:

For Applicant : Mr. Abhijeet Sinha, Sr. Advocate with Mr. Anuj Tiwari, Mr. Vaibhav Vats, Mr. Sameer Mishra and Mr. Shivendra Nath Mishra, Advocates.

For Respondent : Mr. Agam H. Maloo, Advocate for RP.

O R D E R
(Hybrid Mode)

20.03.2026: I.A. No. 2078/2026

1. Learned counsel for the appellant referring to the Minutes of the Committee of Creditors (CoC) dated 10.02.2026, where CoC has taken the view that till the adjudication of the PUEF matter is completed, it cannot consider the plan submitted by promoters.

2. Learned counsel for the appellant submitted that in the present appeal, order passed under Sections 66 & 67 of the Insolvency and Bankruptcy Code, 2016 has already been stayed on 08.12.2025 and appeal is directed to be listed on 23.03.2026. It is submitted that liquidation application being (LIQ.)/59(MB)/2025 is proceeding and today is also the date fixed in the liquidation application.

3. We are of the view that till the present appeal is decided finally, the adjudicating authority may although hear the liquidation application but may not pass any final order.

Application is disposed of accordingly.

**[Justice Ashok Bhushan]
Chairperson**

**[Barun Mitra]
Member (Technical)**

himanshu/md